

shown to the Income-tax authorities. Stock registers showing day-to-day stocks are not kept;

(e) Minor defects were found in the books of accounts for which suitable additions have been made.

Burner River Valley Project

**271. Shri Lakhan Das:
Shri Madhu Limaye:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government are aware that Jamui Anumandal of Monghyr District is a deficit area and has been seriously affected by the drought conditions this year;

(b) whether it is also a fact that the execution of the Burner River Valley Project will greatly reduce this deficit;

(c) whether his Ministry and the Central Water and Power Commission have recommended inclusion of this project in the Fourth Five Year Plan;

(d) whether they have recommended quick execution or start of this project and other projects in South Bihar as part of the relief programme this year;

(e) whether any special central assistance has been offered for the Burner River Scheme; and

(f) if not, the reasons for not giving this assistance in view of the famine conditions in the State?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) It is a fact that quite a large area in South Bihar has been badly affected by drought this year.

(b) to (d). Yes.

(e) and (f). Lump sum provision has been made in the Fourth Plan of Bihar for new medium irrigation schemes in the State. Scheme-wise details are yet to be worked out by the State Government.

**Sabarigiri Hydro-electric Project
(Kerala)**

**272. Shri Vasudevan Nair:
Shri Warior:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Sabarigiri Hydro-electric Project in Kerala State is likely to be fully commissioned shortly;

(b) if so, when the project will be fully commissioned;

(c) whether the original schedule has been delayed; and

(d) if so, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) and (b). Yes, by July, 1967.

(c) and (d). Yes, by about ten months due to strike in the penstock fabrication factory and also on account of a serious sliding of the hill adjacent to the power house during construction, which necessitated relocation of the switchyard and other protection works.

M/s. Bird and Co.

**273. Shri Uttiya:
Shri Madhu Limaye:
Shri Kishen Pattinayak:
Dr. Ram Manohar Lohia:**

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 517 on the 18th August, 1966 and state:

(a) whether the appeal on the original adjudication order involving the two penalties of rupees one crore and twenty lakhs, and one crore and sixty lakhs involving M/s Bird & Co. has since been disposed of; and

(b) if not, the action taken by Government to speed up the disposal of the appeal?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). The adjudicating Officer passed two